

(3) *Bihar* :

- (a) family of 5 members  
(b) more than 5 members

Rs. 2 lakhs.

Rs. 20,000/- for each additional member subject to a maximum of Rs. 3 lakhs.

(4) *Rajasthan* :

- (a) family of 5 members  
(b) more than 5 members

Rs. 3 lakhs.

Rs. 25,000/- for each additional member subject to a overall maximum of Rs. 4 lakhs.

**Functioning of Gajendragadkar Commission on Indian Council of Agricultural Research**

\*104 SHRI ARJUN SETHI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Gajendragadkar Commission, appointed by the Central Government following the suicide committed by a scientist of the Indian Council of Agricultural Research has yet to start functioning ; and

(b) if so, the difficulty of immediate inquiry into the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) The Gajendragadkar Committee was constituted on 10. 7. 1972. The Committee has since started functioning.

(b) Does not arise.

**Death of Cattle in Tripura due to Epidemic and Central Assistance therefor**

\*105. SHRI DASARATHA DEB : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that there has been a widespread cattle epidemic in many parts of Tripura this year causing deaths of many cattle;

(b) if so, whether the assistance from the Centre has been sought for by the Government of Tripura to combat the epidemic ; and

(c) the steps taken to protect the cattle from the epidemic ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF.

SHER SINGH) : (a) The Director of Animal Husbandry and Veterinary Services Tripura has intimated that no widespread cattle epidemic causing deaths of cattle has occurred in Tripura during 1972.

(b) and (c). Do not arise.

**Employment for Unemployed Doctors**

\*106. SHRI BIRENDER SINGH RAO:  
SHRI HARI KISHORE SINGH:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) the number of unemployed Doctors at present in the country; and

(b) whether Government have formulated any scheme to find employment for them and if so, the main features thereof ?

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) : (a) We have no statistical data showing the number of unemployed Doctors in the country. There is overall shortage of Doctors in the country particularly in rural areas.

(b) Does not arise.

**बीनी मिल मालिकों पर गन्ने की बकाया राशि**

\*107. श्री एम० एस० पुरती :  
श्री पन्पन गौडा :

क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश के राज्यों में किसानों का गन्ने का बहुत सा रुपया मिल मालिकों की ओर बकाया है ;

(ख) यदि हां, तो ऐसे राज्यों के नाम क्या हैं तथा बकाया राशि के अलग-अलग आंकड़े क्या हैं और यह राशि कब से बकाया पड़ी है ; और

(ग) सरकार चीनी मिल मालिकों द्वारा इस बकाया राशि को किसानों को दिलाने के लिए क्या प्रयास कर रही है ?

**कृषि मंत्रालय में राज्य मंत्री (प्रो० शेर सिंह) :** (क) और (ख). 1971-72 मौसम में 30-6-72 को गन्ने के मूल्य के बकायों की धन-राशि कुल गन्ने के मूल्य के बकाया की धनराशि का केवल 2.1 प्रतिशत बँठती है जबकि पिछले वर्ष 1970-71 मौसम में उसी तारीख को गन्ने के मूल्य के बकायों की धनराशि 11.5 प्रतिशत थी। 1971-72 मौसम में 30 जून, 1972 को गन्ने के मूल्य की कुल बकाया राशि, दिए गए मूल्य, और खरीदे गए गन्ने के लिए शेष बकाया राशि तथा पिछले मौसमों के लिए गन्ने के मूल्य के बकाया की राज्यवार स्थिति बताने वाला एक विवरण सभा के पटल पर रखा जाता है [घन्यालय में रखा गया। देखिए संख्या L. T. 3284/72]

(ग) (1) राज्य सरकारों को समय समय पर परामर्श दिया गया है कि वे कारखानों द्वारा गन्ने के बकायों का तुरन्त भुगतान करवाएँ और चूककर्ता कारखानों के विरुद्ध, यदि आवश्यक हो, उनका चालान करने सहित, कड़े उपाय करें।

(2) जिन राज्य सरकारों के कानून में गन्ने के मूल्य को भू-राजस्व के बकायों के रूप में वसूल करने की कोई व्यवस्था नहीं है उनको सलाह दी गई है कि ऐसी व्यवस्था करने पर विचार करें।

(3) हमारे अनुरोध पर भारत के रिजर्व बैंक ने अनुसूचित वाणिज्यिक बैंकों को अनुदेश जारी किये हैं कि वे अपने खातों का द्विभाजन करें ताकि चीनी कारखानों को चीनी के स्टॉक के प्रति दिये गये अधिमों के पर्याप्त भाग को गन्ना उत्पादकों को गन्ने के मूल्य का भुगतान करने के लिए अलग रखा जा सके। इससे चीनी उद्योग को गन्ना उत्पादकों को तुरन्त भुगतान करने और उल्लेखनीय रूप से गन्ने के बकायों को कम करने में मदद मिली है।

### Mobile Health Scheme for Rural and Tribal Areas

\*108. SHRI VISHWANATH PRATAP SINGH :  
SHRIMATI V. R. SCINDIA OF GWALIOR :

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state the main features of the Central Government mobile health scheme for rural and Tribal areas ?

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) : The Central Government started the Scheme of Mobile Training-cum-Service Hospitals during 1970-71 in certain selected medical colleges in order to provide training to young doctors in Preventive and Promotive aspects of health as well as to render better medical service to the rural people. Under the scheme, specialist teachers with interns and final year students from medical colleges camp in rural areas will render voluntary service at selected primary health centres. 50 hospital beds are attached to each mobile unit. Each of these units is so equipped as to function as a mobile hospital moving from one rural area to another and operating for a specified period in each such area. About 15—20 final year medical students and about 10—20 interns stay in each camp with their teachers and render service in curative and promotive preventive medicine. They also take other health measures including family planning.

### Delegation of Power to Inter-State Transport Commission regarding issuing of Permits

\*109. SHRI RAJDEO SINGH :  
SHRI RAM PRAKASH :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether to encourage road transport industry on a single national pattern, different States are prepared to delegate their powers to the Inter-State Transport Commission on the issuing of inter-State permits ; and

(b) if not, the Government's reaction to it ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) and (b). The question of delegation of powers to the Inter-State Transport Commission under Section